(ख) पिछले तीन वर्षों के दौरान उत्तर प्रदेश में खोले गए डाकघर एव तार घरो की संख्या इस प्रकार है:----

वर्ष		डाकघर	तारघर
1985-86		5	117
1986-87	. •		230
1987-88		322	140
			<u> </u>

12 NOON

STATEMENT BY MINISTER

Correcting the reply given in the Rajya Sabha on the 7th March, 1988 to unstarred Question 1218 regarding Industries in Central Sector.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): Madam Deputy Chairman, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 7th March, 1988, to Unstarred Question No. 1218, regarding industries in Central sector. [Placed in Library. See No. LT-6439/ 88]

PAPERS LAID ON THE TABLE

THE DEPUTY CHAIRMAN: Papers to be laid on the Table.

SHRI SUBRAMANIAN SWAMY Pradesh): Madam: Deputy (Uttar Chairman, on a point of order. I have given notice. (Interruptions) The hon. Minister of Communications is laying on the Table a paper relating to the Indian Telegraph Act. It has now been established that the State the tele-Governments are tapping phones of Members of Parliament. In fact, a case in Madhya Pradesh has just come to light. I would like to know from the hon. Minister what happened to his assurance to lay on the Table all the materials. He gave the assurance in the other House. And what about the amendments to the Indian Telegraph Act? What he is laying on the Table is totally unsatisfactory for the purpose of maintaining and securing the privileges of Members of Parliament. (Interruptions) Is it a fact that Mr. Arjun Singh is tapping the telephone of Mr. Madhavrao Scindia? (Interruptions)

THE DEPUTY CHAIRMAN: It is ruled out. Now, Mr. Bir Bahadur Singh.

Indian Telegraph (Seventh Amendment) Rules, 1988.

THE MINISTER OF COMMUNI-CATIONS (SHRI BIR BAHADUR SINGH): Madam, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification G.S.R. No. 606 dated the 23rd July, 1988, publishing the Indian (Seventh Telegraph Amendment) Rules, 1988. [Placed in Library. See No. LT-6440/88]

Notifications of the Ministry of Finance (Department of Revenue) under Customs Act, 1962 and related papers.

STATE IN THEMINISTER OF OF EXPENDI-THE DEPARTMENT TURE IN THE MINISTRY OF FIN-ANCE (SHRI G. K. GADHVI): Madam, I beg to lav on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with explanatory memoranda on the Notifications:-

(i) G.S.R. No. 764(E) dated the 1st July, 1988 exempting basic